

F. No. 12-74, 12-80 & (10-174/2015)/CESTAT/CPIO-ND/VFP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

ID No: 12-74/2017, 12-80/2017 &  
10-174/2015

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to the above mentioned RTI applications, the information received from **AR(Excise)** containing **01 page** is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. ~~---~~@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

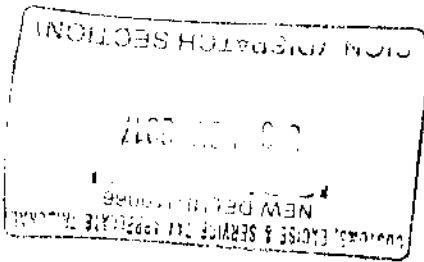
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

*Material reply was already provided by the CPIO vide his letter dt. 29.9.17*

*[Signature]*  
CPIO  
CESTAT New Delhi

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

*o/c*



F. No. 12-74, 12-80 & (10-174/2015)/CESTAT/CPIO-ND/VPP/2017  
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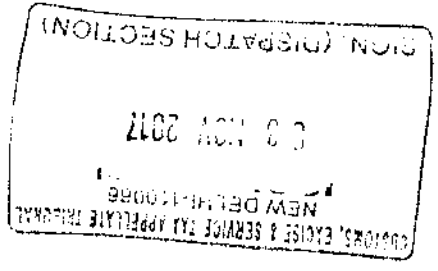
*Material supply was already provided by the CPIO state for letter dt. 29.9.17*

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

*o/c*

*[Signature]*  
CPIO  
CESTAT New Delhi



CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI  
25 OCT 2017  
SIGN

DR. R.K. Jain  
CPIO Accounts & AR (Comp)

on the subject supply  
already being by the  
CPIO accounts with supply & AR (Comp)  
made CPIO's subject  
At 29.9.17

7/17

Central Public Information Officer  
(V.P. Pandey)  
M/P

Delhi.  
If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Honble First Appellate Authority, CESTAT New

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You are, Therefore, requested to please acknowledge the receipt and deposit Rs. \_\_\_\_\_ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Please refer to your RTI application No. 10516/17 Dt. 04/09/2017 and our ID No. 12-80/17 the information received from ~~PA to Sh. R.K. Jain~~ containing \_\_\_\_\_ is enclosed herewith for your reference please. 01 bag

Sir/Madam,

Subject: Information under Right to Information Act 2005.

Sh. R.K. Jain  
1512-B, Bhisim Pitamah Marg,  
Wazir Nagar, New Delhi-110003

To,

ID No. \_\_\_\_\_

Dated. 24/10/17

F. No. 12-80/17 CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66

Dated: 17.10.2017  
CPIO I.D. No. 12-80/2017


Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI/P-195/10510/17 dated 4.9.2017 filed by Shri R.K. Jain in CPIO I.D. No. 12-80/2017, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A)(i) The Registrar's copy of CIC order dtd. 12.6.2017 has been diarised in Registrar office at D.No. 3339 dtd 25.8.2017.

(ii) - (vi), (B) The CIC order has not been further dealt by Registrar office. The same has been dealt by the Computer Section. Further informations as sought by the applicant may be obtained from DR (Admn.)/AR(Computer).

However, in order to comply with the guidelines issued by the DOP&T dated 15.4.2013 and further directions of the Hon'ble CIC, circular dated 13.1.2017, 17.3.2017 and 22.9.2017 has been issued to all the concerned sections to proactively disclose the information/ data on the new dynamic website.

  
P.A. to Registrar  
17/10/17

To

CPIO, CESTAT, New Delhi!

[R.K. Jain]

Yours faithfully,

Thanking you,

This refers to the letter Id No.12-80/2017 dated 8-9-2017 of Shri V.P.Pandey, CPIO transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Dear Sir,

140/10/FAA/12  
24/10/17

Sub: My RTI Application No. RTI/10510/17, dated 4/9/2017

SPS to Hon'ble Mr.V.Padmanabham M(1)  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066

RTI/P-195/10510/17/R22051  
06-10-2017

*Urgent*  
*SS*

*23/10/17*  
*df*

1512-B, Bhisim Pitamah Marg,  
Wazir Nagar,  
NEW DELHI - 110 003.  
PHONE : 24693001-3004  
MOBILE : 9810077977  
Fax No. 011-24635243

Central Excise Law Guide; Central Excise Tariff of India;  
Central Excise Law Manual; Customs Tariff of India;  
& Clarifications; Excise & Customs Circulars  
Service Tax Law Guide; Service Tax Handbook;  
Handbook of Duty Drawback on Goods &  
Services; Valuation under Central Excise; Hand-  
book of Foreign Trade Policy & Procedures

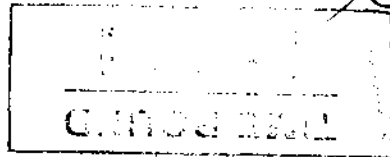
**EXCISE LAW TIMES & SERVICE TAX REVIEW**

and author of

Editor of

President, Excise and Customs Bar Association

**R.K. JAIN**  
M.Com., LL.B.



2505/CR/2017  
06/10/2017

*Handwritten notes and signatures*

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI-110066  
17 OCT 2017  
SIGN (MATCH SECTION)

10/10/17  
c P/O

C/C

Note: On the part of appellations, website of CESTAT may be seen because and also the compliance report filed in ID: 10-174/15  
Central Public Information Officer  
(V.P. Pandey)  
10/10/17

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/- (per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Please refer to your RTI application No. 10510/17 Dt. 04/09/17 and our ID No. 12-02/17 the information received from DO(A), AR(LM) containing 171 = 02/17 for your reference please. AR(LM) AR(LM) + 1 + 1 = 02/17

Sir/Madam,

Subject: Information under Right to Information Act 2005.

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

To,

F. No. 12-02/CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 10/10/17  
ID No. 12-02/2017

Customs Excise and service Tax Appellate Tribunal  
West Block No. 2 R.K. Puram, New Delhi-110066

Excise Division Bench

**Subject:** Reply of RTI No. P/195/10510/17, ID No.12-80/2017 dated 08.09.2017

Information sought by information seeker given as below for said RTI.

**Point-(A & B):** The Excise Branch does not possess the information. The applicant may be informed accordingly.

**NOTE:** On the point of uploading, website of CESTAT may be seen please and also the compliance report filed in ID No. 10-174/2015, which is given to you in reply to your RTI application ID 12-80/17.

DATE-

COPY TO

Assistant Registrar  
Excise Division Bench



C.P.O.

F.NO.32(33) MISC/RTI-SM/2017  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
West Block No.2, R.K.Puram, New Delhi.  
SM APPEAL BRANCH.

**INFORMATION NOTE**

Dated: 04/10/2017

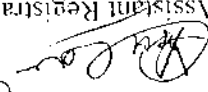
Subject: Information sought under RTI Act 2005- RTI  
No. P-195/10510/2017 dated 04/09/2017  
filed by Sh. R.K. Jain. -reg.

Ref : CPIO ID NO.12-80/CESTAT/CPIO-  
ND/VPP/2017 dated 08/09/2017.

Please refer to CPIO note dated 08/09/2017 issued under ID. No.12-  
80/2017 received in SM Branch on 11/9/2017 on the captioned subject.  
The Para wise reply is as under:-

4.(A) & (B). The Single Member Branch does not possess the  
information.

The applicant may be informed accordingly.

  
Assistant Registrar  
Single Member Branch  
4/10/17

Date: 04/10/2017.

To,

The CPIO & Assistant Registrar(RTI Branch)  
New Delhi.

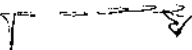
4/10/17  




21/01/17

To:  
CPIO CESTAT New Delhi!

(Bineesh Kumar K. S.)  
Dy. Registrar (Admn.)

Yours faithfully,  


B) Does not pertain to this section.

members.

4. Details of all the committees and name & designation of their

leave form, child care leave form, medical claim form etc.

3. All forms i.e. Earned leave/Half Pay Leave form, casual/restricted

2. All orders related to policy matters i.e. appointment of CPIO/FAA etc.

1. List of all files maintained in the Administration.

compliance of the CIC Order as follows:

A – (v). Details of the information which has been uploaded in

A – (i to iv) Do not pertain to Admn. Section.

Shri R. K. Jain and find point wise reply as under:

Please refer to the RTI No. RTI/P-195/10510/17 DT. 04/9/2017 of

Sir,

Sub: information sought under RTI Act 2005 - reg.

Date: 28.09.2017

CPIO ID No: 12-80/2017

Admn. SECTION

Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

F. No. 53(RTI)/ Miscn./CESTAT/ N.D.-2016 Vol.-II

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.12-80/2017  
Dated : 10/10/2017

Information Note


Subject :- R.T.I. application No..P-195/10510/17 dated 04.09.2017 filed by Sh. R.K.Jain.

(CPHO ID NO. 12-80/2017 dated 08/09/2017) received on 11/09/2017.

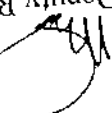
Ref:- With reference to the subject RTI application dated 04/09/2017(CPIO ID No. 12-80/2017 dated 08/09/2017, the parawise reply is as under.

Para.4(AtoB)) The Customs Appeal Branch does not possess the information .

CPHO is requested to inform the applicant accordingly.

Head Clerk  


To  
CPIO,CESTAT,  
Delhi

10/10/17  
  
Deputy Registrar  
Customs Branch

Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

RTI SECTION

CPIO ID No: 12-80/2017  
Date: 29.09.2017

Sir/Madam,

With reference to your RTI Application No. RTI/P-195/10510/17 dated 04.09.2017. In this regard point wise replies are following:

Point 4 (A) (i): The Hon'ble CIC's order no. CIC/SB/C/2016/000353-BJ dated 12.06.2017, was received in the RTI Section as mentioned at the copy of this order. (Copy enclosed)  
(ii): The copy of order addressed to CPIO is kept in RTI file ID No. 11-48/2016.

(iii): Copy of the order itself speaks to whom it is sent, however all the officers and staff is complying the order. As on this issue other orders are also passed by the Hon'ble CIC and those are being complied with by the officials and staff.

(iv): However, no note sheet is found in the RTI file of ID No. 11-48/2016. The file may be inspected and copies may be taken.  
(v): For this, website of CESTAT may be seen please.

(vi): As stated above.

For more information on uploading, compliance report field in the Hon'ble CIC in compliance of its order no. CIC/CBCE/A/2016/299178-BJ dated 21.08.2017 in RTI ID No. 10-174/2015 is enclosed. (Copy enclosed 39 pages) ~~also compliance letters/notes from various~~

For uploading purpose Circular was also issued and mostly the <sup>affairs</sup> information are being uploaded on the website of CESTAT. Verbal <sup>order</sup> directions are also being given on regular basis by the Ld. Registrar. Copy of compliance report filed by the Ld. Registrar before the Hon'ble CIC is enclosed herewith for your information as stated above

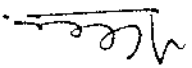
57

7/10

55  
order

Point (B): This is replied by the Asst. Registrar (Computer section) in her reply, copy enclosed, along with replies of SPS/PAs. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Note: This is also requested to file RTI application as per rules of the RTI Act, DOP & T, and ~~and~~, thus, it should not be in question-answer form or voluminous.

  
CPIO  
CESTAT New Delhi

To,  
Shri R. K. Jain,  
512-B, Bhishma Pitamaha Marg,  
Wazir Nagar, New Delhi-110003

encs: 55 pages -

**CENTRAL INFORMATION COMMISSION**  
 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place  
 New Delhi-110066, website:cic.gov.in

Complaint No.: -CIC/SB/C/2016/000353-BJ

Mr. R K Jain  
 1512-B, Bhisim Pitamah Marg  
 Wazir Nagar, New Delhi-110003  
 M:9810077977

Complainant :

CPIO & Asstt. Registrar  
 Customs Excise and Service Tax, Appellate  
 Tribunal, West Block No. 2, R K Puram  
 New Delhi-110066

Respondent :

Registrar & Deemed CPIO  
 Customs Excise and Service Tax, Appellate  
 Tribunal, West Block No. 2, R K Puram  
 New Delhi-110066

Date of Hearing :  
 Date of Decision :

12.06.2017  
 12.06.2017

31.03.2016	Date of filing of RTI applications
01.04.2016(RTI Trf.)	CPIO's response
12.04.2016	
18.05.2016	
27.05.2016	Date of filing the First appeal
Not on Record	First Appellate Authority's response
30.06.2016	Date of diarised receipt of complaint by the Commission

**ORDER**

**FACTS:**

The Complainant vide his RTI application sought information on 03 points (A to C) regarding the copy of the daily orders on the website of the CESTAT in compliance with Section 4 of the RTI Act, 2005, copy of daily orders passed by the various benches of the CESTAT, Delhi, inspection of such orders passed by various benches of CESTAT, Delhi from 01.01.2015 to 29.02.2016, name and designation of the officer who was responsible for the delay in launching of the new website and issues related thereto.

The CPIO vide its letter dated 01.04.2016 transferred the RTI application to SPS to Hon'ble Member, Registrar, Computer Section, DR, Customs/ST/AD, AR(Excise) and AR(SM Branch) under Section 5(4), 5(5) and 6(3) of the RTI Act, 2005 to provide information on or before 12.04.2016. Thereafter, the CPIO vide its letter dated 12.04.2016 and 18.05.2016 enclosed a copy of 01 page and 05 pages respectively. Dissatisfied by the response of the CPIO, the

11-48  
 16/2/17

16.6.17

"37. The right to information is a cherished right. Information and right to information are intended to be formidable tools in the hands of responsible citizens to fight corruption and to bring in transparency and accountability. The provisions of RTI Act should be enforced strictly and all efforts should be made to bring to light the necessary information under Clause (b) of Section 4(1) of the Act which relates to securing

In this Context, the Commission referred to the decision of The Honble Supreme Court of India in SLP(C) NO. 7526/2009 (CBSSE & Anr. Vs. Aditya Bandyopadhyay & Ors) wherein it had observed as under:

The Commission observed that a voluntary disclosure of all information that ought to be displayed in the public domain should be the rule and members of public who having to seek information should be an exception. An open government, which is the cherished objective of the RTI Act, can be realised only if all public offices comply with proactive disclosure norms. Section 4(2) of the RTI Act, 2005 mandates every public authority to provide as much information *suo-motu* to the public at regular intervals through various means of communications, including the Internet, so that the public need not resort to the use of RTI Act, 2005.

Complainant could not question on the manner in which ordinary orders of internal policy decision of the Respondent Public Authority and the that the matter regarding the mechanism for uploading of orders was an were pending for disposal before the Tribunal. The Respondent contested in only 256 was the Working Staff and at present, around 90,000 appeals informed that the total sanctioned strength of the Tribunal was 407 where disproportionate diversion of resources. Furthermore, the Commission was if orders in all such cases were prepared on daily basis, it would cause that around 100-150 cases were heard every single day by the Tribunal and Quasi judicial Authority in such matter. The Respondent further explained of the nature of daily orders and therefore no order was dictated by the The Respondent submitted that orders pertaining to adjournment were not

The Commission informed the information on Point C had been provided on 05.06.2017, only after the notice of hearing was issued by the Commission and that the FAA had not decided over the First Appeal within the stipulated time period as per the provisions of the RTI Act, 2005. The Complainant vide his Complaint before the Commission had prayed for imposition of penalty against the Respondent under Section 20(1) of the RTI Act, 2005 for causing obstruction of information and violating the provisions of the RTI Act, 2005

The Appellant drew the attention of the Commission to the order passed by the Honble High Court of Delhi in Dinkar Khindria vs. Union of India CUS A.C Nos. 8-9 of 2006, decided on 23.09.2008 wherein the High Court had observed difference between final order issued by the Tribunal and the Handwritten order in the order Sheet and therefore a strong stricture was passed by the Honble High Court seeking Respondent Public Authority to ensure that such unsavoury incident should not occur in the course of their conduct of all judicial proceedings.

Civil Writ Petition No.6504 of 2009 Date of decision: 04.03.2010 State of Punjab and others vs. State Information Commissioner, Punjab and another, it was held as under:

"3. The penalty provisions under Section 20 is only to sensitize the public authorities that they should act with all due alacrity and not hold up information which a person seeks to obtain. It is not every delay that should be visited with penalty. If there is a delay and it is explained, the question will only revolve on whether the explanation is acceptable or not. If there had been a delay of a year and if there was a Superintendent, who was prodding the Public Information Officer to act, that itself should be seen a circumstance where the government authorities seemed reasonably aware of the compulsions of time and the imperatives of providing information without any delay. The 2nd respondent has got what he has wanted and if there was a delay, the delay was for reasons explained above which I accept as justified."

The Complainant could not establish or justify the mala fide denial of information by the Respondent or for withholding it without any reasonable cause.

**DECISION:**

Keeping in view the facts of the case and submission made by both the parties, no further intervention of the Commission is warranted in this matter.

The Commission however advises the Respondent to suo motu disclose the information sought by the Complainant in compliance with Section-4 of the RTI Act, 2005 to ensure transparency, objectivity and accountability in the functioning of the Public Authority.

The Complaint stands disposed accordingly.



*Ban*  
13/11/17  
**(Bimal Jureka)**  
**Information Commissioner**

Authenticated True Copy:

(K.L. Das)  
Deputy Registrar

Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66

39

Dated : 11.09.2017  
CPIO I.D. No. 10-174/2015

To

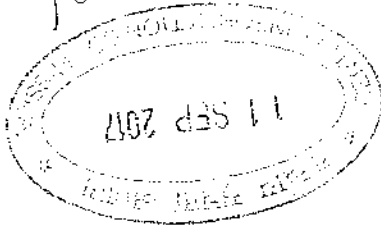
Hon'ble Shri Bimal Julka  
Information Commissioner  
Central Information Commission  
2<sup>nd</sup> floor, C-Wing, August Kranti Bhawan,  
Bhikaji Cama Place, New Delhi - 66

Sir,

Sub : Written explanation by Shri A. Mohan Kumar, Registrar - reg.  
Ref : Hon'ble CIC Decision No. CIC/CBCE/A/2016/299178-BI dated 21.8.2017  
in Shri R.K. Jain Vs. CPIO, CESTAT

In compliance of Hon'ble CIC's Decision referred above, please find enclosed herewith the compliance report alongwith enclosures submitted by Shri A. Mohan Kumar, Registrar, CESTAT, for your kind consideration.

Encl : as above



163636

11-9-2017

(Bineesh Kumar K.S)  
Deputy Registrar

Yours faithfully,



BEFORE THE HON'BLE CENTRAL INFORMATION COMMISSION,

New Delhi

CIC Order: CIC/CBCE/A/2016/299178 - B1 dated 21.08.2017

R.K. Jain

vs.

CPIO CESTAT, New Delhi

Compliance Report

The Registrar of the Respondent Tribunal humbly submits the following.

1. The Hon'ble CIC by Order dated 21.08.2017 in Appeal no. CIC/CBCE/A/2016/299178 - B1 has instructed the Public Authority to post the **daily orders** on its website to facilitate dissemination of information to the public at large. It was further directed to submit compliance of the above instruction to the Hon'ble Commission within 20 days.
2. It is submitted that the dynamic website of this Tribunal [www.cestatnew.gov.in](http://www.cestatnew.gov.in) has become operational since January 2017 after one year's strenuous efforts with the NIC. The proactive disclosure of information has been made a norm than an exception.

Action Taken since January 2017

3. A Circular dated 13.01.2017 (Copy enclosed as **Annexure 1**) with tentative guidelines was issued by the Registrar enjoining upon all the authorities within CESTAT to proactively disclose the information as held by them. They were given unique id and password. The authorities to post information on the website in CESTAT are the following.

o/c

38

“Complaints have been received that not all Daily Orders are being uploaded in the website by the SPS/Stenos in violation of Circular dated 13.01.2017. Failure to upload the Daily Orders and other date by the concerned officer is violation of DOPT O.M. No.1/6/2011 – IR dated 15.04.2013, hence a matter of

was issued by him that reads as follows.  
 SPS/Stenos. Accordingly a Circular dated 20.03.2017 (Copy enclosed as Annexure 3) on the website the Registrar has noticed lapses in uploading of Daily Orders by the review of the functions of the above officers in relation to posting the information section by another Circular dated 17.03.2017 (Copy enclosed as Annexure 2). On a website. The proactive disclosure of information was extended to the Accounts which attends to all problems faced by the officers while uploading the data in the consistently with every officer. A separate computer section is working in CESTAT 5. The Registrar has been pursuing the issue of proactive disclosure of information Hon'ble Commission on 8.3.2016, much before the launching of the website.

4. The above officers were directed to strictly adhere to Guidelines issued under DOPT O.M. No.1/6/2011 – IR dated 15.04.2013 in so far as uploading the data in the website. All the above officers are posting the data/information as held by them as per the DOPT Guidelines in the website and the public are benefited by this. The court proceedings of this Tribunal are attended by Advocates/Assesseees from different parts of the country and the information furnished by proactive disclosure in the website has been helpful for them. No complaint has been received from any quarter except from the present complainant who has filed the complaint before this Hon'ble Commission on 8.3.2016, much before the launching of the website.

Sl. No.	Assignment	Officer
1.	Court Proceedings	Court Masters
2.	Final Orders	SPS/Steno
3.	Daily Orders	SPS/Steno
4.	Cause List	Dy. Registrar/Asst. Registrar (Bench Registry)
5.	Administrative Orders	Dy. Registrar/Asst. Registrar (Admn.)
6.	Tenders/Procurements	Asst. Registrar (CT)
7.	RTI Applications and Appeals	CPIO

9. CESTAT is the quasi judicial authority to hear appeals filed against orders passed by the adjudicating authorities under the Central Excise Act, Customs Act and Service Tax Act. The Tribunal assumes significant role in dispensation of justice as its findings on question of facts are final and appeals lie to the Hon'ble Supreme Court and an question law. There are about 85000 appeals pending with the Tribunal and an average 3000 new appeals are filed every month. An average 100 appeals are listed for hearing in the courts every day. Each Member is assisted by one SPS and one steno. Despite the shortage of supporting staff, the SPS/Stenos are given additional

### Challenges ahead

7. After receipt of the Order dated 21.08.2017 of Hon'ble CIC, the Registrar has issued another Circular dated 29.08.2017(Copy enclosed as Annexure 5) with approval of the Hon'ble President of CESTAT directing the SPS/Stenos to post the Daily Orders immediately after signature of Members. To monitor the posting of Daily Orders, the concerned Dy. Registrars/Asst. Registrars of the Bench Registries are directed to verify from the website and ensure that the Daily Orders are uploaded in the website.
8. On a review of the functions of the SPS/Stenos and the Court Masters, it is found that the Daily Orders and the Court Proceedings are regularly uploaded in the website by the concerned officials. A random sample of the Daily Orders and the Court Proceedings as posted in the website in hard copy is produced herewith as Annexure 6 series. It is ensured that the Daily Orders and the Court Proceedings are uploaded in the website without fail in future also.

### Action taken after Order dated 21.08.2017

6. Apart from the above, on a major move, the Dak Diary Register in the O/O Registrar was also digitalized w.e.f. 01.01.2017 and has been put up on the website. The transparency of administration was made known to the public including the Bar Association by Circular dated 13.02.2017 (Copy enclosed as Annexure 4).
- serious concern. Stringent action will be taken against the concerned official for lapse of uploading of daily Orders/data."

work of posting the Daily orders in the website which they are doing sincerely. There may be some unavoidable delay in uploading the Daily Orders in the website on every day basis by the SPS/Stenos due to pressure of work and for the reason that they do not have any assisting staff. The work pressure and stress on the SPS/Stenos can be gauged from the statistics of disposal of appeals. The Delhi Bench has disposed 1761 appeals in the month of August 2017.

10. While it is ensured that the Daily Orders are being posted in the website it worth mentioning its difference with the Court Proceedings which has a bearing on the procedures followed by CESTAT. The Court Proceedings are the brief outcome from other Tribunals like CAT, NGT etc. The Court Proceedings are different Manual of CESTAT mandates Court Proceedings Register with up to date entries on each appeal like "Adjourned to date..", "Disposed" etc. and they are carried out as reflected in the daily order sheet signed by the Members. No addition/deletion can be made on them. Now, Court Proceedings are uploaded in the website by court masters on everyday basis which conveys the required information to the public as to the status of appeals. The Daily Orders, on the other hand, are brief orders, mostly miscellaneous in nature with specific direction as dictated by the Members.

The SPS/Stenos are assigned to upload such orders in the website. They are uploading the Daily Orders as can be seen from the Annexure 6 series. This apart, they are also uploading the Final Orders of the Tribunal as soon as the Members sign them.

11. The Public Authority in CESTAT strives for transparency in judicial proceedings and in administration with a view to disseminate information to the public upholding the spirit of the RTI Act and in consonance with the Orders of the Hon'ble CIC.

Dated this the 8<sup>th</sup> day of August 2017

(A. Mohan Kumar)  
28/8/17  
Registrar

Date: 13.01.2017

**CIRCULAR**

Following the launch of new dynamic website, the access and administration to it in respect of uploading of Cause list, Court Proceedings, Daily Orders, Final Orders and other data are limited and restricted to the following officers. They may use the User ID and Password generated by the Computer Section to upload the respective data.

Sl. No.	Assignment	Officer
1	Court Proceedings	Court Masters
2	Final Orders	SPS/Steno
3	Daily Orders	SPS/Steno
4	Cause list	Dy. Registrar/Asst. Registrar (Bench Registry)
5	Administrative Orders	Dy. Registrar/Asst. Registrar (Admn.) (G.M.)
6	Tenders/Procurements	Asst. Registrar (CT)
7	RTI Applications and Appeals	CPJO Ms. Anyans - Sr. Stenographer - 13/1/17

The above officers shall strictly follow the guidelines issued for the purpose and they may approach the Senior Programmer in the Computer Section for registering the User ID and Password.

(A. Mohan Kumar) Registrar  
 13/1/17

Copy to:  
 1. Officers concerned  
 2. Office Copy/Guard file

Handwritten notes and stamps at the top of the page, including a stamp that says "ISSUED" with a date of 13/01/17 and a signature. Other notes include "13/01/17", "13/01/17", and "13/01/17".

34  
 34

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**

New Delhi

Date: 13/01/2017

**Tentative guidelines and instructions for uploading of Cause list, Court Proceedings, Daily Orders, Final Orders and other data in the new Dynamic website.**

1. The individual Officer who is invested with the particular duty of uploading the Cause list, Court Proceedings, Daily Orders, Final Orders etc. in the website is solely responsible for the timely entry and display in the website.
2. The User ID and Password generated for each individual officer is for use by them only and it shall be kept confidential and not to be shared with anyone.
3. No Assistance shall be sought from any other regular staff for uploading the Cause list, Court Proceedings, Daily Orders, Final Orders etc. However, in certain circumstances assistance of outsourced Stenos and DBOs can be made use of for this purpose. But they will not be absolved of their liability if any lapse/omission/commission against the procedures is committed by the outsourced Stenos or DBOs. In the circumstance of assistance by the outsourced staff the password shall remain confidential with the user only.
4. For entering the Court proceedings in the website, the Court Masters shall not wait till the court hours are over. The intervening time between each case during the roll call of cases shall be used for entering the proceedings. If there is mass adjournment of cases taking place during the Mention time the proceedings of all the adjourned matters shall be entered in the next immediate available intervening time during the Court hours.

5. Regarding uploading of Orders the time frame prescribed by Circular F.No.11(1)/CRSIVT/Circular order etc/Softmod/2014 dated 14.09.2016 shall be followed by SPS/PA. All other requirements for uploading of the Orders shall remain the same.

6. The Daily Orders shall also be uploaded by SPS/PA immediately after the signature of the Members.

7. The case status shall be checked by the Technical Officer (T.O.) everyday to verify whether all appeals newly registered are captured by the website. All efforts shall be made to register the appeals as far as possible on the same date of filing.

8. The Central Public Information Officer (CPIO) may enter the data regarding fresh RTI applications beginning from 2017 and their status. The RTI appeals and their status shall also caused to be entered in the website.

9. The work of uploading of Cause list, Court Proceeding, Daily Orders, Final Orders etc, shall be done only from the office computers. The user ID and password shall not be used in any computers other than the office computers nor shall it be shared with any outsider.

10. For any clarifications the officer may approach the Senior Programmer in the Computer Section.

Dy. Registrar (Comp.)  
13.1.17


(172)  
(32)

F.No. 1(8)/CESTAT/Comp./Dynamic Web & Vol. Disc/2015  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Date: 17.03.2017

CIRCULAR

In continuation of circular dated 13.01.2017, the responsibility of uploading the data related Accounts Section in the dynamic website is extended to the Accounts Officer as part of proactive disclosure of information. The **Tentative Guidelines** issued with the circular may be referred for guidance. The Accounts Officer may use the user ID and Password generated by the Computer Section for the purpose of uploading the data. He shall strictly adhere to the **Guidelines** issued under **DOPT O.M. No.1/6/2011-IR** dated 15.04.2013 while uploading the information on the website.

  
(A. Mohan Kumar)  
Registrar

Encl: DOPT O.M. No.1/6/2011-IR dated 15.04.2013 and the  
Guideline issued there under.

Copy to:  
1  
2

Accounts Officer, CESTAT, New Delhi  
Office Copy/Guard file



(192)



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1193

F.No. 1(8)/CESTAT/Comp./Dynamic Web & Vol. Disc/2015  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Date: 20.03.2017

**CIRCULAR**

Complaints have been received that not all Daily Orders are being uploaded in the website by the SPS/Steno in violation of circular dated 13.01.2017. Failure to upload the Daily Orders and other data by the concerned officer is violation of DOP O.M. No.1/6/2011-IR dated 15.04.2013 and hence a matter of serious concern. Stringent action will be taken against the concerned official for laps of uploading of Daily Orders/data.

(A. Mohan Kumar)  
Registrar

*[Signature]*

Copy to:

- 1 All Dy. Registrar/Ast. Registrar/Technical Officer (Adm./Judicial/Bench Registries/CT)
- 2 CPIO
- 3 Accounts Officer, CESTAT, New Delhi
- 4 All SPS/Steno
- 5 All Court Masters
- 6 Office Copy/Guard file

20/3/17

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F.No. 1(8)/CESTAT/Comp./Dynamic Web & Vol. Disc/2015  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Date: 13.02.2017

The new website of this Tribunal [www.cestatnew.gov.in](http://www.cestatnew.gov.in) has been functioning for more than a month now. The website is put into maximum use to proactively disclose all information relating to the Tribunal to the public with the objective of transparency in administration. The information like Case Status, Cause list, Court Proceeding, Daily Orders, Final Orders etc. can be viewed using the CMS (Case Management Services) provided on the website.

(Bineesh Kumar K.S)  
Dy. Registrar (Admn. & Comp.)

Copy to:

- 1 PA to Hon'ble Registrar CESTAT, New Delhi!
- 2 Bar Association CESTAT, New Delhi!
- 3 O/o of Chief Commissioner (AR) CESTAT, New Delhi!
- 4 Notice board/Guard file

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14/2/17

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14/2

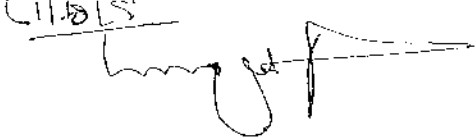
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29

Date: 29.08.2017

CIRCULAR

By Circular dated 13.1.2017 the SPS/Stenos have been directed to upload the daily orders in the dynamic website [www.cestatnew.gov.in](http://www.cestatnew.gov.in) by following the Tentative Guidelines issued in that respect. The officials have been allotted with unique username and password for the purpose with specific instruction to upload the daily orders immediately after the signature of Members. But, it has been noticed that the uploading of daily orders are not done by the SPS/Stenos defeating the meaning and purpose of proactive disclosure of information under Section 4 of the RTI Act. Hon'ble CIC, by Order dated 21.8.2017, has taken serious note of the above and it is directed to post the daily orders on the website to facilitate dissemination of information to the public. A copy of Hon'ble CIC's Order dated 21.8.2017 is enclosed for reference.

Therefore, it is directed that all SPS/Stenos shall post the daily orders immediately after the signature of Members on the website without fail. The Dy. Registrars/Asst. Registrars of the Bench registries shall monitor the above by verifying from the website when daily orders are received by them in the Bench registries. The concerned SPS/Steno will be held responsible for failure to post the daily orders on the website.

  
(A. Mohan Kumar)  
Registrar

Deputy/Asst. Registrars/SPS/Stenos  
CESTAT, New Delhi

To

DAILY ORDER DETAIL  
Fields marked with a \* are compulsory

27

CASE WISE  \* Case Type: select  \* Case No  \* Case Year

MEMBER WISE  \* MEMBER NAME: select  \* From Date:  \* To Date:

DATE WISE  \* From Date:  2017-08-31 \* To Date:  2017-08-31

PARTY WISE  \* PARTY NAME: Enter Party Name

SUBJECT WISE  \* Subject Wise: Enter Subject Name

ORAL ORDER			
1	ST/51220/2017	BANSAL CONSTRUCTION WORKS --VS-- BHOPAL	ASHOK JINDAL JUDICIAL MEMBER 31/08/2017
2	E/51205/2017	BHOPAL --VS-- BHOPAL WIRE PVT LTD	ASHOK JINDAL JUDICIAL MEMBER 31/08/2017
3	E/51139/2017	JAGDAMBA SPONGE P LTD --VS-- RAIPUR	ASHOK JINDAL JUDICIAL MEMBER 31/08/2017
4	E/51174/2017	HINDUSTAN ZINC LTD --VS-- UDAPIPUR	B. RAVICHANDRAN TECHNICAL MEMBER S.K.MOHANTY JUDICIAL MEMBER 31/08/2017
5	E/51176/2017	RKJK ENTERPRISES --VS-- ALWAR	B. RAVICHANDRAN TECHNICAL MEMBER S.K.MOHANTY JUDICIAL MEMBER 31/08/2017

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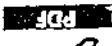





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 	31/08/2017	ASHOK JINDAL JUDICIAL MEMBER	NEW DELHI(CD TKD) (IMPORT) --VS-- MUDRA METALS	C/51209/2017
 	31/08/2017	ASHOK JINDAL JUDICIAL MEMBER	NEW DELHI(CD TKD) (IMPORT) --VS-- HARINDRA OVERSEAS	C/51208/2017

Fields marked with a \* are compulsory

DAILY ORDER SHEET

25

**CASE WISE** \* Case Type:  select \* Case No:  \* Case Year:

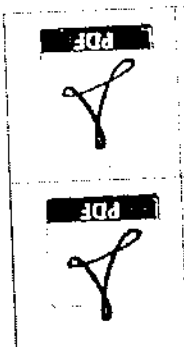
**MEMBER WISE** \* MEMBER NAME:  select \* From Date:  \* To Date:

**DATE WISE** \* From Date:  2017-09-04 \* To Date:  2017-09-04

**PARTY WISE** \* PARTY NAME: Enter Party Name

**SUBJECT WISE** \* Subject Wise: Enter Subject Name

ORAL ORDER			
1	ST/3396/2012	PUBLIC HEALTH FOUNDATION OF INDIA --VS-- SERVICE TAX - DELHI	S.K. MOHANTY JUDICIAL MEMBER ASHOK KUMAR ARYA TECHNICAL MEMBER
2	E/1062/2011	C.C.E. DELHI --VS-- MONTAGE ENTERPRISES PVT LTD	JUSTICE (DR.) SATISH CHANDRA PRESIDENT VENKATKRISHNAN PADMANABHAN TECHNICAL MEMBER



IN THE CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH, COURT NO. IV

Excise COD Application No. 50704 of 2017  
Excise Appeal No. 51205 of 2017

CCE & ST, Bhopal. Appellants

Vs.

M/s. Bhopal Wires P Ltd. Respondent

Appearance:

Shrik Poddar, DR for the Appellants  
None for the Respondent

CORAM:

Hon'ble Shri Ashok Jindal, Member (Judicial)

Date of Hearing /decision: 31.08.2017

MISC ORDER NO. 50580 /2017

Per Ashok Jindal:

Considering the reasons for causing delay of 5 days in filing the  
appeal has been explained satisfactorily, the delay is condoned.  
Therefore, application for Condonation of delay is allowed.

(pronounced in the open court)

( Ashok Jindal )

17

IN THE CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH, COURT NO. IV

Service Tax COD Application No. 50592 of 2017  
Service Tax Appeal No. 51220 of 2017

M/s. Bansal Construction Works. Appellants

Vs.

CCE & ST, Bhopal Respondent

Appearance:

None for the Appellants

Shri K Poddar, DR for the Respondent

CORAM:

Hon'ble Shri Ashok Jindal, Member (Judicial)

Date of Hearing /decision: 31.08.2017

MISC ORDER NO. 50577 /2017

Per Ashok Jindal:

Considering the reasons for causing delay in filing the appeal has

been explained satisfactorily, therefore, application for Condonation of

delay is allowed.

(pronounced in the open court)



Sl. No.	Order No.	Applicant Name	Respondent Name	Date	Status
1	ST512092017	RANJAL CONSTRUCTION WORKS BHOPAL	SHONJINDAL JUDICIAL MEMBER	31/08/2017	FOR
2	ES120512017	SHONJINDAL JUDICIAL MEMBER BHOPAL WAREPVT.LTD	Appellants Vs. CCE & ST, Raipur	31/08/2017	FOR
3	ES11392017	JAGDAMBASPOUNGE P.LTD Raipur	Respondent	31/08/2017	FOR
4	ES11742017	HINDUSTAN ZINC LTD Raipur	Respondent	31/08/2017	FOR
5	ES11622017	RNT ENTERPRISES Raipur	Respondent	31/08/2017	FOR
6	CS12082017	NEW DELHI (C/D) (IND) (IND) (IND) HARRIS OVERSEAS	Respondent	31/08/2017	FOR
7	CS12092017	NEW DELHI (C/D) (IND) (IND) (IND) MUDRA METALS	Respondent	31/08/2017	FOR

Excise COD Application Nos. 50566 & 50570 of 2017  
 Excise Appeal No. 51139 & 51153 of 2017  
 Vs.  
 CCE & ST, Raipur  
 Respondent

PARTY WISE

\* PARTY NAME: BANSAL CONSTRUCTION WORKS

SUBJECT WISE

\* Subject Wise: Entry Subject Name

OR

1 of 2  
Automatic Zoom

APPELLATE TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH, COURT NO. IV

Service Tax COD Application No. 80592 of 2017  
Service Tax Appeal No. 81220 of 2017

Appellants  
M/s. Bansal Construction Works.  
Vs.  
Respondent  
CCE & ST, Bhopal

Sl. No.	Entry Subject Name	Date of Filing	Appellate Order No.	Date of Decision	Appellate Order Status
1	BANSAL CONSTRUCTION WORKS Vs. CCE & ST, BHOPAL	31/08/2017	80592 of 2017	31/08/2017	Final
2	BANSAL CONSTRUCTION WORKS Vs. CCE & ST, BHOPAL	31/08/2017	81220 of 2017	31/08/2017	Final
3	BANSAL CONSTRUCTION WORKS Vs. CCE & ST, BHOPAL	31/08/2017	81220 of 2017	31/08/2017	Final
4	BANSAL CONSTRUCTION WORKS Vs. CCE & ST, BHOPAL	31/08/2017	81220 of 2017	31/08/2017	Final
5	BANSAL CONSTRUCTION WORKS Vs. CCE & ST, BHOPAL	31/08/2017	81220 of 2017	31/08/2017	Final

MEMBER WISE

\* MEMBER NAME select

\* From Date:

DATE WISE

\* From Date: 2017-09-04

PARTY WISE

\* PARTY NAME:

SUBJECT WISE

\* Subject Wise:

OR

\* To Date:

OR

\* To Date: 2017-09-04

OR

1	ST4396/2012	PUBLIC HEALTH FOUNDATION OF INDIA SERVICES BY DELHI	STATE ASTRO
2	EA/062/2011	COE DELHI MONSIEGERS HERRESHY LTD	JUSTICE VENKA

3 of 2 Automatic Zoom

Hon'ble Mr. Justice (Dr.) Satish Chandra, President  
 Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing Decision: 10/09/2017

**ORDER**

Per: Justice (Dr.) Satish Chandra:

Mrs. Surabhi Singh, Shri A K Prasad and Ms. Nalax Gupta are present for the respondent- assessee and Shri M R Sharma, counsel for the Revenue. List on 5.10.2017.

(Dictated and pronounced in the open Court)

20

IN THE CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH, COURT NO. 1

Excise Appeal No. 1062-1064 of 2011

Commissioner of Central Excise  
Appellant

Delhi 1

Vs.

M/s. Montage Enterprises P Ltd.  
Respondent  
M R Tobacco Pvt. Ltd.  
Chander Kumar Gupta

Appearance:

Shri M R Sharma, AR for the Appellants  
Ms. Surabhi Sinha, Shri A K Prasad and Ms. Mahak Gupta,  
Advocates for the Respondent-assesse

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President  
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 4.09.2017

ORDER

Per: Justice (Dr.) Satish Chandra:

Ms. Surabhi Sinha, Shri A K Prasad and Ms. Mahak Gupta are  
present for the respondent- assesse and Shri M R Sharma, counsel for  
the Revenue. List on 5.10.2017.

(Dictated and pronounced in the open Court)

( V. Padmanabhan )  
Member (Technical)  
(Justice (Dr.) Satish Chandra)  
President

SS

**COURT-II**

Date of hearing/Decision: 04.09.2017

ST/MISC/50495-50496/2017 [DB]  
ST/3396/2012 & 60009/2013 [DB]

M/s Public Health Foundation of India ... Appellant

Vs.

CCE Delhi ... Respondent

Appearance:

Present Ms Vibha Narang, Ad for the appellant  
Present Shri Sanjay Jain, DR for the respondent

**Coram: Hon'ble S.K. Mohanty, Member (Judicial)  
Hon'ble Mr. Ashok K. Arya, Member (Technical)**

**MISC ORDER No. 50585-50586/2017**

**Per: Ashok K. Arya**

1. These miscellaneous applications have been filed by the appellant namely M/s Public Health Foundation of India, wherein they want to include additional submissions/grounds in the appeals under Rule 10 of the CESTAT Procedure Rules, 1982 and they also make the request for change of their registered address in the appeal.

2. After having gone through the miscellaneous applications and the submissions of both the sides, the applications for including additional submissions/grounds and for the change of registered address of the applicant in the appeals are allowed.

[Order Dictated and pronounced in the open court on]

(S.K. Mohanty)  
Member (Judicial)

(Ashok K. Arya)  
Member (Technical)

RS

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**

**CUSTOMS Appeal Branch**  
**Daily Court Proceeding Report**

DATE : 05/09/2017

S.N	o.	Appeal	Application	Appellant	Respondent	Proceedin gs	Next Hearin g date	Type of Next Listing
1		ST/4176/201	2-cu[DB]	Ajmer Club	Jaipur-II	Allowed		Select
2		ST/1262/201	1-cu[DB]	C.C.E. JAIPUR II	SHREE MOHANGARH CONSTRUCTI ON COMPANY	Adj	20/10/20	REGULA R MATTE RS
3		ST/5575/20	13-cu[DB]	Service Tax - Delhi	Radico Khattan Limited	Adj	11/09/20	REGULA R MATTE RS
4		ST/51949/20	14-cu[DB]	Service Tax - Delhi	Lease Plan India Ltd	Adj	24/10/20	REGULA R MATTE RS
5		ST/1086/201	1-cu[DB]	ITC LTD,	C.S.T. DELHI	Adj	20/10/20	REGULA R MATTE RS
6		ST/1263/201	1-cu[DB]	C.C.E. JAIPUR II	SHREE MOHANGARH CONSTRUCTI ON COMPANY	Adj	20/10/20	REGULA R MATTE RS
7		ST/51947/20	14-cu[DB]	Service Tax - Delhi	Lease Plan India Ltd	Adj	24/10/20	REGULA R MATTE RS
8		ST/51751/20	14-cu[DB]	Sir Ganga Ram Hospital	Delhi - 1	Adj	20/10/20	REGULA R MATTE RS
9		ST/1219/201	1-cu[DB]	SHREE MOHANGARH CONSTRUCTIO N CO.	C.C.E. JAIPUR II	Adj	20/10/20	REGULA R MATTE RS
10		ST/58795/20	13-cu[DB]	Shree Mohangarh Construction Co	Jaipur-II	Adj	20/10/20	REGULA R MATTE RS
11		ST/59207/20	13-cu[DB]	Hem Finlease Pvt Ltd	Jaipur-I	Adj	20/10/20	REGULA R MATTE RS

24	ST/53794/20	World Trade	Jaipur-I	Adj	20/10/20	MISC	RS
23	ST/50367/20	Max Healthcare Institute Ltd	Delhi	Adj	20/10/20	R MATTE	RS
22	ST/58794/20	Shree Mohangarh Construction Co	Jaipur-II	Adj	20/10/20	R MATTE	RS
21	ST/2473/20	Jic Ltd	Delhi	Adj	20/10/20	R MATTE	RS
20	ST/1915/20	Modern Services	Indore	Adj	20/10/20	R MATTE	RS
19	ST/1218/20	SHREE MOHANGARH CONSTRUCTION CO	C.C.E. JAIPUR II	Adj	20/10/20	R MATTE	RS
18	ST/55621/20	Murari Lal Singhal	Jaipur-I	Adj	20/10/20	R MATTE	RS
17	ST/51949/20	Service Tax - Delhi	Lease Plan India Ltd	Adj	24/10/20	R MATTE	RS
16	ST/1159/20	JYOTI OVERSEAS (P) LTD.,	C.C.E. JAIPUR II	Adj	20/10/20	R MATTE	RS
15	ST/51950/20	Service Tax - Delhi	Lease Plan India Ltd	Adj	24/10/20	R MATTE	RS
14	ST/1802/20	BHANSALI INTERNATIONAL	JAIPUR-II	Adj	20/10/20	R MATTE	RS
13	ST/55073/20	RAJUKH GARDEN	JAIPUR-I	Adj	04/10/20	R MATTE	RS
12	ST/51630/20	DELHI-II	INDRAPRASTHA MEDICAL CORPORATION N LTD	Adj	20/10/20	R MATTE	RS

25	ST/51947/20	14-CU[PB]	Service Tax - Delhi	Lease Plan India Ltd	Adj	17	24/10/20	R MATTE	REGULA	RS	
26	ST/60603/20	13-CU[PB]	Service Tax - Delhi	Continental Centers Pvt Ltd	Adj	17	20/10/20	R MATTE	REGULA	RS	
27	ST/706/2011	CU[PB]	C.S.T. DELHI	ITC LTD.	Adj	17	20/10/20	R MATTE	REGULA	RS	
28	ST/215/2012	CU[PB]	KHANDELWA	C.C.E. JAIPUR CONSTRUCTION COMPANY,	Adj	17	20/10/20	R MATTE	REGULA	RS	
29	ST/51815/20	15-CU[PB]	Sir Ganga Ram Hospital	Delhi - 1	Adj	17	20/10/20	R MATTE	REGULA	RS	
30	ST/1914/201	2-CU[PB]	Dk Solution	Indore	Adj	17	20/10/20	R MATTE	REGULA	RS	
31	ST/53794/20	14-CU[PB]	ST/MISC/50586/20	World Trade Park Ltd	Adj	17	20/10/20	R MATTE	MISC. MATTE	RS	
32	ST/55775/20	13-CU[PB]	ST/CROSS/5778/2	Service Tax - Delhi	Radico Khaitan Limited	Adj	17	11/09/20	R MATTE	REGULA	RS
33	ST/1171/201	0-CU[PB]	CHATTISGARH STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD.	C.C.E. RAIPUR	Allowed				Select		
34	ST/50923/20	14-CU[PB]	Mann Construction Co	Jaipur-II	Adj	17	11/09/20	R MATTE	REGULA	RS	
35	ST/1263/201	1-CU[PB]	ST/CROSS/67/2012	C.C.E. JAIPUR II	SHREE MOHANGARH CONSTRUCTION COMPANY	Adj	17	20/10/20	R MATTE	REGULA	RS
36	ST/1844/201	0-CU[PB]	SIR GANGA RAM HOSPITAL,	C.C.E. DELHI I	Adj	17	20/10/20	R MATTE	REGULA	RS	



RS								
REGULA	20/10/20	R	17	Adj	Indore	Bombay Hospital And Medical Research Centre	ST/50125/20	37
REGULA	20/10/20	R	17	Adj	Indore	ITC LTD(HOTEL DIVISION)	ST/203/2009-	38
REGULA	20/10/20	R	17	Adj	SHREE MOHANGARI CONSTRUCTI ON COMPANY	C.C.E. JAIPUR	ST/1262/201	39
REGULA	20/10/20	R	17	Adj	Raipur	Apollo Hospitals	ST/51764/20	40
REGULA	24/10/20	R	17	Adj	Lease Plan India	Service Tax - Delhi	ST/51948/20	41
REGULA	04/10/20	R	17	Adj	Rajsukh Gardens	Jaipur-	ST/3385/201	42
REGULA	23/10/20	R	17	Adj	Delhi - I	Paramjit Kaur	ST/57092/20	43
REGULA	14/09/20	R	17	Adj	Perfect Rubber Lining	Indore	ST/50840/20	44
REGULA	24/10/20	R	17	Adj	Lease Plan India	Service Tax - Delhi	ST/51950/20	45
REGULA	20/10/20	R	17	Adj	C.C.E. JAIPUR	SATYAM ENTERPRISES, II	ST/1803/201	46
REGULA	20/10/20	R	17	Adj	Indore	Neptune	ST/1913/201	47
REGULA	24/10/20	R	17	Adj	Lease Plan India	Service Tax - Delhi	ST/51948/20	48

Assistant Registrar  
(CUSTOMS Appeal Branch)

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\*NOTICE: The above mentioned proceedings are subject to correction, if any discrepancy brought to the notice of registry.

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**

**CUSTOMS Appeal Branch  
Daily Court Proceeding Report**

DATE : 05/09/2017

S.No	Appeal	Applicant	Appellant	Respondent	Proceedings	Next Hearing date	Type of Next Listing
1	C/52383/2016	JBM AUTO LTD	NEW DELHI(ICD TKD)(IMPORT)	Reserved	Reserved		For Pronouncement
2	C/50303/2016	Shiva Logistics Pvt Ltd	New Delhi(import & General)	Reserved	Reserved		For Pronouncement
3	C/50431/2017	RAMA KANT SAHU	NEW DELHI(PREV)	Reserved	Reserved		For Pronouncement
4	C/51032/2017	PREET MOHINDER SINGH	JAIPUR-1	Adj	Adj	06/09/2017	REGULAR MATTERS
5	C/51076/2015	Depak Rishi	Commissioner OF Customs(adv.) New Delhi	Rejected	Rejected		Select
6	C/50439/2017	SUMAN KUMAR JHA	NEW DELHI(PREV)	Reserved	Reserved		For Pronouncement
7	C/51197/2017	CHAMPION ELECTRICAL INDUSTRIES	NEW DELHI(PREV)	Adj	Adj	04/10/2017	REGULAR MATTERS
8	C/51075/2017	ANIL KUMAR	JAIPUR-1	Adj	Adj	06/09/2017	REGULAR MATTERS
9	C/50851/2017	INDERJIT SINGH	NEW DELHI(PREV)	Reserved	Reserved		For Pronouncement
10	C/50442/2017	TREADSTON LIMITED	NEW DELHI ICD TKD EXPORT	Adj	Adj	11/09/2017	REGULAR MATTERS
11	C/50440/2017	HARMINDER SINGH CHADHA	NEW DELHI(PREV)	Reserved	Reserved		For Pronouncement

Assistant Registrar  
(CUSTOMS Appeal Branch)

\*NOTICE: The above mentioned proceedings are subject to correction, if any discrepancy brought to the notice of registry.

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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066  
SINGLE MEMBER Appeal Branch**

**Daily Court Proceeding Report**

DATE : 05/09/2017

S.No	Appeal	Application	Appellant	Respondent	Proceedings	Next Hearing date	Type of Next Listing
1	E/52872/201	6-EX[SM]	N R WIRES PRIVATE LTD	RAIPUR	Disposed		Select
2	E/50120/201	7-EX[SM]	LAFARGE INDIA LIMITED	RAIPUR	Partially allow		REGULAR MATTER
3	C/53053/201	6-CU[SM]	NARINDER KUMAR	DELHI(CD TKD)(MPOR T)	Adj	13/09/2017	REGULAR MATTER
4	E/50352/201	7-EX[SM]	COMBINED ENGINEERING PRIVATE LIMITED	INDORE	Adj	13/09/2017	REGULAR MATTER
5	E/50120/201	7-EX[SM]	LAFARGE INDIA LIMITED	RAIPUR	Allowed		REGULAR MATTER
6	E/51931/201	6-EX[SM]	R M BROTHERS PVT LTD	JAIPUR-1	Allowed		Select
7	C/53054/201	6-CU[SM]	ROSHAN SINGH	NEW DELHI(CD TKD)(MPOR T)	Adj	13/09/2017	REGULAR MATTER

Assistant Registrar  
(SINGLE MEMBER Appeal Branch)

\*NOTICE: The above mentioned proceedings are subject to correction, if any discrepancy

brought to the notice of registry.

(b)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**

**CUSTOMS Appeal Branch**

**Daily Court Proceeding Report**

DATE : 06/09/2017

S.No.	Appeal	Application	Appellant	Respondent	Proceedings	Next Hearing date	Type of Listing
1	ST/4021/2012- [CUPB]		Ajmera Marble Industries	Jaipur-i	Adj	21/09/2017	REGULAR MATTERS
2	ST/57731/2013- [CUPB]		Gurjar Construction	Jaipur-ii	Adj	23/10/2017	REGULAR MATTERS
3	ST/50494/2014- [CUPB]		Shri R K Verma	Jaipur-i	Adj	21/09/2017	REGULAR MATTERS
4	ST/53904/2014- [CUPB]		Service Tax - Delhi	Management Consultants Pvt Ltd	Adj	11/09/2017	REGULAR MATTERS
5	ST/60385/2013- [CUPB]		Sonia Theatres Private Limited	Service Tax - Delhi	Adj	07/09/2017	REGULAR MATTERS
6	ST/50514/2014- [CUPB]		Allen Career Institute	Jaipur-i	Adj	21/09/2017	REGULAR MATTERS
7	ST/348/2012- [CUPB]		A.K. JAIN & ASSOCIATES,	C.E. JAIPUR	Adj	20/09/2017	REGULAR MATTERS
8	ST/57666/2013- [CUPB]		National Cooperative Consumers Federation Of Inda Ltd	Indore	Adj	21/09/2017	REGULAR MATTERS
9	ST/51624/2014- [CUPB]		Rambagh Palace Hotel Pvt Ltd	Jaipur-i	Remanded		Select
10	ST/251/2012- [CUPB]		C.S.T. DELHI	OMAXE LTD.	Adj	21/09/2017	REGULAR MATTERS
11	ST/843/2012- [CUPB]		National Fertilizers Ltd	Indore	Adj	11/09/2017	REGULAR MATTERS
12	ST/845/2012- [CUPB]		National Fertilizers Ltd	Indore	Adj	11/09/2017	REGULAR MATTERS
13	ST/57926/2013- [CUPB]		Skybark Securitas Pvt Ltd	Delhi - I	Adj	20/09/2017	REGULAR MATTERS
14	ST/60192/2013- [CUPB]		Chhatisgarh Housing Board	Raipur	Adj	20/09/2017	REGULAR MATTERS
15	ST/57711/2013- [CUPB]		Kamdhenu Jspat Limited	Jaipur-i	Adj	29/09/2017	REGULAR MATTERS
16	ST/57849/2013- [CUPB]		Shri Vishnu Padidar	Indore	Adj	23/10/2017	REGULAR MATTERS

\*NOTICE: The above mentioned proceedings are subject to correction, if any discrepancy brought to the notice of registry.

Assistant Registrar  
(CUSTOMS Appeal Branch)

26	ST/55235/2013- CU[DB]	Jain Carrying Corporation	Jaipur-I	Adj	20/09/2017	REGULAR MATTERS
25	ST/53360/2014- CU[DB]	N R Management Consultants India Pvt Ltd	Delhi	Adj	11/09/2017	REGULAR MATTERS
24	ST/844/2012- CU[DB]	National Fertilizers Ltd	Indore	Adj	11/09/2017	REGULAR MATTERS
23	ST/60195/2013- CU[DB]	Chhattisgarh Housing Board	Raipur	Adj	20/09/2017	REGULAR MATTERS
22	ST/57316/2013- CU[DB]	S R Builders	Jaipur-I	Adj	20/09/2017	REGULAR MATTERS
21	ST/50495/2014- CU[DB]	Shri R K Verma Managing Director	Jaipur-I	Adj	21/09/2017	REGULAR MATTERS
20	ST/2751/2012- CU[DB]	Om Telecom Logistics Pvt Ltd	Delhi	Adj	20/09/2017	REGULAR MATTERS
19	ST/2145/2012- CU[DB]	Amar Construction Company	Indore	Remanded		Select
18	ST/50493/2014- CU[DB]	Resonance Edventures Pvt Ltd	Jaipur-I	Adj	21/09/2017	REGULAR MATTERS
17	ST/60193/2013- CU[DB]	Chhattisgarh Housing Board	Raipur	Adj	20/09/2017	REGULAR MATTERS



**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**

**CUSTOMS Appeal Branch**

**Daily Court Proceeding Report**

DATE : 06/09/2017

S.No	Appeal	Application	Appellant	Respondent	Proceedings	Next Hearing date	Type of Listing Next
1	C/5035/201	7-cu[DB]	MOHSIN KHAN	JAIPUR-1	Adj	07/09/2017	REGULAR MATTERS
2	C/51124/201	7-cu[DB]	GOSIL EXPORT PVT LTD	JODHPUR	Adj	20/10/2017	REGULAR MATTERS
3	C/779/2007-	cu[DB]	Jaipur-1	Balaji Industries Ltd	Adj	07/09/2017	MISC. MATTERS
4	C/51075/201	7-cu[DB]	ANIL KUMAR	JAIPUR-1	Reserved		For Pronouncement
5	C/779/2007- C/COD/50665/20	cu[DB]	Jaipur-1	Balaji Industries Ltd	Adj	07/09/2017	MISC. MATTERS
6	C/55953/201	3-cu[DB]	Darlat Bio Fibres Pvt Ltd	Jaipur-1	Adj	13/09/2017	REGULAR MATTERS
7	C/50942/201	7-cu[DB]	SKS ISPAT & POWER LTD	RAIPUR	Adj	03/10/2017	REGULAR MATTERS
8	C/51110/201	7-cu[DB]	KAILASH CHANDRA AGARWAL	JODHPUR	Adj	20/10/2017	REGULAR MATTERS
9	C/50128/201	7-cu[DB]	MOHAMMED ILIYAS	JAIPUR-1	Adj	07/09/2017	REGULAR MATTERS
10	C/50804/201	7-cu[DB]	NEW DELHI(GD TRD)(MPOR T)	GLOBAL PRIVATE LIMITED	Adj	11/09/2017	REGULAR MATTERS
11	C/51032/201	7-cu[DB]	PREET MOHINDER SINGH	JAIPUR-1	Reserved		For Pronouncement
12	C/51109/201	7-cu[DB]	NITESH AGARWAL	JODHPUR	Adj	20/10/2017	REGULAR MATTERS
13	C/50435/201	7-cu[DB]	FALCON INDIA	NEW DELHI	Rejected		Select
14	C/50963/201	7-cu[DB]	MANISH KHANNA	NEW DELHI EXPORT	Adj	18/09/2017	REGULAR MATTERS

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Assistant Registrar  
(CUSTOMS Appeal Branch)

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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**

**EXCISE Appeal Branch**

**Daily Court Proceeding Report**

DATE : 06/09/2017

S.No	Appeal	Applicant	Appellant	Respondent	Proceedings	Next Hearing date	Type of Next Listing
1	E/51608/201	CHANDRA KATHURIA MANAGING DIRECTOR	ALVAR	Adj	11/10/201	7	REGULAR MATTERS
2	E/52781/201	Balkrishna Industries Ltd	Jaipur-I	Adj	11/10/201	7	REGULAR MATTERS
3	E/50368/201	Indore	Indore Steel And Iron Mills Ltd	Registry To Process	25/09/201	7	Select
4	E/50207/201	Premier Rolling And Forging Works P Ltd	Raipur	Reserved			For Pronouncement
5	E/1820/2006-	SHRI PARMESH GOVAL @ BARLOO GOVAL	C.C.E. INDORE	Reserved			For Pronouncement
6	E/51642/201	ALVAR	SYNERGY STEELS LTD	Adj	11/10/201	7	REGULAR MATTERS
7	E/1821/2006-	SHRI AMIT ARJUNDAS AGARWAL	C.C.E. INDORE	Reserved			For Pronouncement
8	E/605/2009-	SHRI NAINESH MANANGI, DIRECTOR, OF	C.C.E. INDORE	Adj	11/10/201	7	REGULAR MATTERS
9	E/50818/201	Jay Ace Technologies Ltd	Dehradun	Adj	03/10/201	7	REGULAR MATTERS
10	E/50127/201	Pit Industries Pvt Ltd	Jaipur-I	Rejected			Select
11	E/51323/201	NTIN AGARWAL DIRECTOR	RAIPUR	Adj	23/10/201	7	REGULAR MATTERS
12	E/51636/201	DRISHTI OFFSET	BHOPAL	Adj	10/10/201	7	REGULAR MATTERS
13	E/51321/201	SARDA ENERGY AND MINERALS	RAIPUR	Adj	23/10/201	7	REGULAR MATTERS

14	E/51643/201	6-EX DB	H E G LTD	BHOPAL	Allowed			Select
15	E/51644/201	6-EX DB	MARK SPL ENDOUR NONWOVENS PVT LTD	ALWAR	Adj	7	20/09/201	REGULAR MATTERS
16	E/569/2009-	EX DB	SIDDHARTHA TUBE LTD. (CRM DIVN.) C.C.F.	INDORE	Adj	7	11/10/201	REGULAR MATTERS
17	E/51648/201	6-EX DB	RAMAN BHATIA DIRECTOR	ALWAR	Adj	7	11/10/201	REGULAR MATTERS
18	E/3024/2006-	EX DB	G.N.Rubber Tech Pvt Ltd	C.C.F.	Reserved			For Pronouncement
19	E/51305/201	6-EX DB	AYURVIGHAN PROYOGSHAL A PVT LTD	JABALPUR	Adj	7	23/10/201	REGULAR MATTERS
20	E/52563/201	4-EX DB	Vimal Kumar Jain Director	Jaipur-i	Adj	7	11/10/201	REGULAR MATTERS
21	E/51596/201	6-EX DB	JAI BHAWANI CONCAST PVT LTD	ALWAR	Adj	7	11/10/201	REGULAR MATTERS
22	E/50763/201	5-EX DB	Focus Energy Ltd	Jaipur-ii	Adj	7	13/10/201	REGULAR MATTERS
23	E/2858/2006-	EX DB	Sh Manish Sharma	C.C.F.	Reserved			For Pronouncement
24	E/52562/201	4-EX DB	Kunsons Metals Ltd	Jaipur-i	Adj	7	11/10/201	REGULAR MATTERS
25	E/51056/201	5-EX DB	Jaipur-ii	Focus Energy Ltd	Adj	7	13/10/201	REGULAR MATTERS
26	E/51621/201	6-EX DB	PARMANAND & SONS	JODPUR	Adj	7	23/10/201	REGULAR MATTERS
27	E/50369/201	4-EX DB	Indore	Indore Steel And Iron Mills Ltd	Registry To	7	25/09/201	Select
28	E/58126/201	3-EX DB	Technocrat Systems	Delhi-ii	Adj	7	07/09/201	REGULAR MATTERS
29	E/51324/201	6-EX DB	SARDA ENERGY AND MINERALS LTD	RAIPUR	Adj	7	23/10/201	REGULAR MATTERS
30	E/51601/201	6-EX DB	ALKA CREATIONS PVT LTD	ALWAR	Adj	7	11/10/201	REGULAR MATTERS
31	E/1462/2011-		AKSHI	C.C.F.	Adj		10/10/201	REGULAR

32	E/51199/201	6-EX(DB)	AVANTIKA GAS LTD	INDORE	Remanded		7	MATTERS
33	E/3025/2006- EX(DB)		Sh Punit Rungta, C.C.F. INDORE		Reserved			For Pronouncement
34	E/52803/201	4-EX(DB)	Shri Pawan Batra	Jaipur-i	Adj	7	11/10/201	REGULAR MATTERS
35	E/52846/201	4-EX(DB)	Balakrishna Industriasthd	Jaipur-i	Adj	7	11/10/201	REGULAR MATTERS
36	E/52847/201	4-EX(DB)	Balakrishna Industriasthd	Jaipur-i	Adj	7	11/10/201	REGULAR MATTERS
37	E/53456/201	4-EX(DB)	Jay Ace Technologies Limited	Mecur-i	Adj	7	03/10/201	REGULAR MATTERS
38	E/51310/201	6-EX(DB)	SHILPHV STEELS PVT LTD	RAIPUR	Adj	7	23/10/201	REGULAR MATTERS
39	E/58180/201	3-EX(DB)	Farseen Rubber Industres Ltd	Indore	Reserved			For Pronouncement

Assistant Registrar  
(EXCISE Appeal Branch)

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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**  
**SINGLE MEMBER Appeal Branch**  
**Daily Court Proceeding Report**

DATE : 06/09/2017

S.No	Appellate	Applicant	Appellant	Respondent	Proceedings	Next Hearing date	Type of Listing
1	Appeal	C/52313/2016- CUSTM]	SINGH OVERSEAS	NEW DELHI	Disposed_ withdraw		REGULAR MATTER
2	EX]SM]	E/50501/2017-	VE COMMERCIA L VEHICLES LTD	BHOPAL	Adj	07/09/2017	REGULAR MATTER
3	7-ST]SM]	ST/50135/201	CUSHMAN & WAKEFIELD PROPERTY MANAGEMENT INDIA PRIVATE LIMITED	DELHI-II	Allowed		Select

Assistant Registrar  
(SINGLE MEMBER Appeal Branch)

\*NOTICE: The above mentioned proceedings are subject to correction, if any discrepancy brought to the notice of registry.

Date: 12.09.2017

Sir/Madam,

10-174/15

1. In view of the decision of the Hon'ble CIC No. CIC/SB/C/2016/000141-BJ, it is to be ensured that all orders passed by the Hon'ble benches of the CESTAT, Delhi are uploaded on the website of the CESTAT for the use of public at large in view of the section 4 of the RTI Act.

Therefore, you are requested to check and reply by 18.09.2017 that no order which is recorded by you is left to be forwarded for uploading on the website for the period from **01.07.2014** to till date.

2. Registries of the CESTAT, Delhi has already given their report that whatever orders are forwarded by the SPS/PAs is already forwarded to the computer section for uploading, But they are again requested to re-confirm it.
3. In-Charge computer section is also requested to ensure and to send a report by **18.09.2017**, that no order is pending for uploading on the website.

CPPIO 12.09.2017  
 CESTAT, New Delhi

To:

1. Sr. PS/PA to the Hon'ble President, CESTAT, Delhi
2. Sr. PS/PA to the Hon'ble Mr. S.K. Mohanty Member (J), CESTAT, Delhi
3. Sr. PS/PA to the Hon'ble Mr. B. Ravichandran Member (T), CESTAT, Delhi
4. Sr. PS/PA to the Hon'ble Mr. V. Padmabhan Member (T), CESTAT, Delhi
5. Sr. PS/PA to the Hon'ble Mr. Ashok K. Arya Member(T), CESTAT, Delhi
6. Dy. Registrar (Judicial), CESTAT, Delhi
7. Dy. Registrar I/C Customs & S.T. Branch Registry, CESTAT, Delhi
8. Asst. Registrar Excise Branch Registry, CESTAT, Delhi
9. Asst. Registrar S.M. Branch Registry, CESTAT, Delhi
10. Asst. Registrar In-Charge Computer Section
11. Technical Officer (Central Registry), CESTAT, Delhi

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F.NO.32(33) MISC/RTI-SM/2017  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
West Block No.2, R.K.Puram, New Delhi.  
SM APPEAL BRANCH.

Dated: 19/09/2017

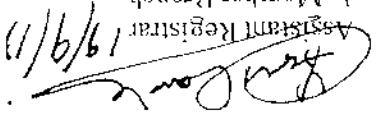
Subject: Compliance of Hon'ble CIC Order No. CIC/SB/C/2016/000141 -BJ dated 28/02/2017.

Reference: CPIO letter dated 12/09/2017-reg.

In compliance of the Hon'ble CIC order dated 28/02/2017, it is to inform that all orders from the period 01/07/2014 till date have been uploaded on the CESTAT, website.

It is pertinent to mention here that since January 2017 after launch of dynamic web site, final Orders/Misc. orders are uploaded by the concerned SPS/PA. No order is pending in SM Branch.

The applicant may be informed accordingly.

  
Assistant Registrar  
Single Member Branch  
19/9/17

Date: 19/09/2017

To,

The CPIO and Assistant Registrar/  
New Delhi.

19/9/17  
E



**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
WEST BLOCK-2 R.K.PURAM, New Delhi-110066  
Office of the CPIO, CESTAT, New Delhi**

Date: 12.09.2017

Sir/Madam,

1. In view of the decision of the Hon'ble CIC No. CIC/SB/C/2016/000141-BJ, it is to be ensured that all orders passed by the Hon'ble benches of the CESTAT, Delhi are uploaded on the website of the CESTAT for the use of public at large in view of the section 4 of the RTI Act.

Therefore, you are requested to check and reply by 18.09.2017 that no order which is recorded by you is left to be forwarded for uploading on the website for the period from **01.07.2014** to till date.

2. Registries of the CESTAT, Delhi has already given their report that whatever orders are forwarded by the SPS/PAs is already forwarded to the computer section for uploading, But they are again requested to re-confirm it.

3. In-Charge computer section is also requested to ensure and to send a report by **18.09.2017**, that no order is pending for uploading on the website.

*✓*  
CPIO 12.09.2017

CESTAT, New Delhi

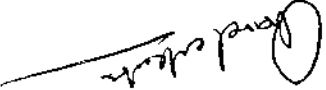
To:

1. Sr. PS/PA to the Hon'ble President, CESTAT, Delhi
2. Sr. PS/PA to the Hon'ble Mr. S.K. Mohanty Member (J), CESTAT, Delhi
3. Sr. PS/PA to the Hon'ble Mr. B. Ravichandran Member (T), CESTAT, Delhi
4. Sr. PS/PA to the Hon'ble Mr. V. Padmnabhan Member (T), CESTAT, Delhi
5. Sr. PS/PA to the Hon'ble Mr. Ashok K. Arya Member(T), CESTAT, Delhi
6. Dy. Registrar (Judicial), CESTAT, Delhi
7. Dy. Registrar I/C Customs & S.T. Branch Registry, CESTAT, Delhi
8. Asst. Registrar Excise Branch Registry, CESTAT, Delhi
9. Asst. Registrar S.M. Branch Registry, CESTAT, Delhi
10. Asst. Registrar In-Charge Computer Section
11. Technical Officer (Central Registry), CESTAT, Delhi

*Checked and forward*  
*H.C. Munnim*  
*10-17/15*  
*20/09/17*  
*make update*  
*in the data*

CPIO, CESTAT, New Delhi

(Chander Kanta)  
Sr. P.S. to Shri B. Ravichandran,  
Member (Technical)



letter and spirit.

Kindly refer to your letter dated 12.9.2017 received on 20.9.2017 regarding uploading of orders. The orders issued by the competent authorities in this regard are being complied with in

Ref: Letter dated 12.9.2017 regarding uploading of orders.

Dated : 26.9.2017

West Block No. 2, R.K. Puram, New Delhi - 110 066.

CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL



26/9/17

21/11/17

(2)

CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL

West Block No. 2, R.K. Puram, New Delhi - 110 066.

Dated : 26.9.2017

Ref: Letter dated 12.9.2017 regarding uploading of orders.

Kindly refer to your letter dated 12.9.2017 received on

20.9.2017 regarding uploading of orders. The orders issued by the

competent authorities in this regard are being complied with in

letter and spirit.

(Pranod Kumar)  
Steno Gr. II to Shri B. Ravichandran,  
Member (Technical)

CPIO, CESTAT, New Delhi



CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
West Block-2, R.K. Puram, New Delhi-110066.

Dated: 22.09.2017

To

CPIO,  
CESTAT, NEW DELHI.

Sir,

With reference to your letter dated 12.09.2017 regarding uploading of orders on the website, it is hereby informed that all the orders dictated to me, transcribed by me and duly signed by Hon'ble Members have been uploaded on the website till date and no order is pending for uploading.

Sr. P.S. to Member (Judicial)  
Shri S.K. Mohanty

22/9/17

CPIO, CESTAT, New Delhi

(Rekha Shekhawat)  
Steno Gr. II

*Rekha Shekhawat*

2. Delay may be condoned.

spirit.

Kindly refer to your letter dated 12.9.2017 regarding uploading of orders. The orders issued by the competent authorities in this regard are being complied with in letter and

Ref: Letter dated 12.9.2017 regarding uploading of orders.

Dated : 22.9.2017

West Block No. 2, R.K. Puram, New Delhi - 110 066.

CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL

(10)

22/9/17

CPIO, CESTAT, New Delhi

(Ranju Madhra)  
Sr. P.S. to Shri Ashok K. Arya,  
Member (Technical)



2. Delay may be condoned.

Kindly refer to your letter dated 12.9.2017 regarding uploading of orders. The orders issued by the competent authorities in this regard are being complied with in letter and spirit.

Ref: Letter dated 12.9.2017 regarding uploading of orders.

Dated : 22.9.2017

West Block No. 2, R.K. Puram, New Delhi - 110 066.

CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL

(2)

22/9/17

12/19/17

CPIO

SPS TO HON'BLE PRESIDENT  
(J.K. GOLAY)

15/09/2017  
15/09/2017

Kindly refer to your letter dated 12.09.2017 regarding uploading of orders. The orders issued by the competent authorities in this regard are being complied with in letter and spirit.

REF : LETTER DATED 12.09.2017 REGARDING UPLOADING OF ORDERS

15.09.2017

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI

①

EXCISE DB BRANCH

①

I.D. No.10-174/2015  
Dated : 30-08-2017

Subject: Compliance of Hon'ble CIC Order No.CIC/SB/C/2016/000141-  
BJ dated 28/02/2017 and CIC/CB/CA/A/2016/299178-BJ

Reference:- (1) Sh. R.K. Jain RTI Application P-195/9494/2015 dated  
21/09/2015 (vide CPIO ID No.174/2015) and CPIO letter dated  
06/03/2017.

Reference (2) CPIO ID No.10-174/2015 dated 25/08/2017

In compliance of the Hon'ble CIC Order dated 28/02/2017 and  
21/08/2017, it is informed that the orders uplinked to Excise Appeal  
Branch by the SPS/PA to the Hon'ble Members for the period w.e.t.  
01/07/2014 till date has already been submitted to Computer Section  
for uploading the same on the CESTAT website. No order is pending  
in Excise DB Branch for uplinking/uploading to Computer Section. If any  
order found unprocessed as exception that may be informed please  
to a copy be placed immediately.  
This is for information and necessary action.

2. O/c.

✓ 1. CPIO

Copy to :-

*mm*

Assistant Registrar - EX-DB

*18.9.2017*



18/9/17  
2

CPIO

**SPS TO HON'BLE PRESIDENT**

**(L.P. PANT)**

*[Handwritten signature]*  
15/9/17

Kindly refer to your letter dated 12.09.2017 regarding uploading of orders. The orders issued by the competent authorities in this regard are being complied with in letter and spirit.

**REF : LETTER DATED 12.09.2017 REGARDING UPLOADING OF ORDERS**

15.09.2017

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

9

CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI

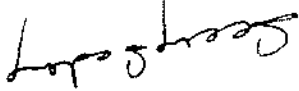
To

The CPIO  
Customs, Excise & Service Tax  
Appellate Tribunal,  
New Delhi.

Dated: 18.9.2017

Sir,

Please refer to your letter dated 12.9.2017. (with reference to Hon'ble CIC /SB/C/2016/000141-BJ, it is informed that I have already uploaded all the orders duly signed by Hon'ble President / Hon'ble Members which were transcribed by me.

  
( Seema Sadana )  
SPS to MJ-VP)

(1)

Customs, Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi-110066.

Dated the September 18, 2017

To

**CPIO,  
CESTAT, New Delhi!**

Sir,

With reference to your letter dated 12.09.2017 regarding the decision of the Hon'ble CIC No. CIC/SB/C/2016/000141-BJ, it is hereby informed that all the orders recorded by me (both court and chamber dictations) have been uploaded on the website till date and no order is pending for uploading.

(Bhanu Mehta)  
PA to Member (Technical)

*Bhanu Mehta*  
Yours faithfully,

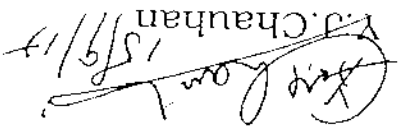
(3)

7(3)/CESTAT/RTI/CompSec/2015  
Customs, Excise & Service Tax Appellate Tribunal  
West Block-2, R.K.Puram, New Delhi-110066

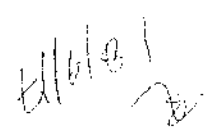
Sub: RTI dated 12.09.2017 of CPIO Delhi-reg.

Please to note dated 12.09.2017 of CPIO, CESTAT Delhi seeking confirmation about orders, it is to inform that the orders which were transferred to this section prior to January, 2017 were uploaded as and when received. As per the CIC direction order/judgments are uploaded in pdf format on the dynamic module i.e. [cestatnew.gov.in](http://cestatnew.gov.in) by respective SPS/PA to the Honble Members.

Further list of orders not uploaded may be ascertained from relevant SPS/PA/Registry. Pertinent to mention here that since January, 2017 i.e. after coming into effect of dynamic module of CESTAT, uploading of all orders is done by respective SPS/PA. As regards compliance of CIC order for disclosure of information on the website the same is disclosed time to time by this section as and when received from relevant registry, section etc.

  
V.J. Chauhan  
Assistant Registrar  
15/9/17

To  
V.P. Pandey  
CPIO, CESTAT



I.D.No.10-174/2015  
Dated : 30-08-2017

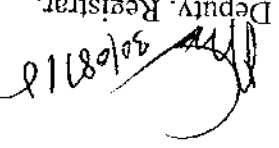
Subject:- Compliance of Hon'ble CIC Order No.CIC/SB/C/2016/000141-BJ dated 28/02/2017 and CIC/CBCE/A/2016/299178-BJ dated 21/08/2017.

Reference:- (1) Sh.R.K.Jain R.T.I. application F-195/9494/2015 dated 21/09/2015 (vide CPIO ID No.174/2015)and CPIO letter dated 06/03/2017.

Reference (2) CPIO ID No. 10-174/2015 dated 25/08/2017.

In compliance of the Hon'ble CIC order dated 28/02/2017 and 21/08/2017, it is informed that the orders uplinked to customs appeal branch by the SPS/PA to the Hon'ble Member for the period w.e.f. 01/07/2014 till date has already been submitted to computer section for updation the same on the CSESTAT website, CESTAT, Delhi. No order is pending in Customs Appeal Branch for uplinking/uplodation to computer section .

This is for information and further necessary action.

  
Deputy Registrar.  
30/08/17

Copy to:-  
✓ J.CPIO.  
2.O/c.

30/8/17

F.NO.32(33) MISC/RTI-SM/2017  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
West Block No.2, R.K.Puram, New Delhi.  
SM APPEAL BRANCH.

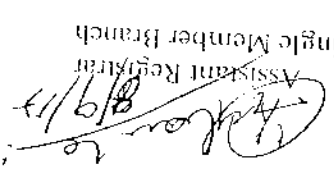
ID No. 10/-174/2015  
Dt. 08/09/2017

Subject: Compliance of Hon'ble CIC Order No. CIC/SB/C/2016/ 00141 -BJ  
dated 28/02/2017 AND CIC/CBCE/A/2016/A/2016/ 299178 -BJ  
dated 21/08/2017.

Ref : (1) Sh. R.K. Jain R.T. I application P-195/9494/2015 dated  
21/09/2015 ( vide CPIO ID No.10- 174/2015) and CPIO letter  
dated 06/03/2017 & 25/08/2017.

In compliance of the Hon'ble CIC order dated 28/02/2017 and  
21/08/2017, it is informed that the all the order from the period  
01/07/2014 till date have been uploaded on the CESTAT, website.

It is pertinent to mention here since January 2017 after launch of  
dynamic web site, final Orders/Misc. orders by the concerned SPS/PA. No  
order is pending in SM Branch.

  
Assistant Registrar  
Single Member Branch

Date: 08/09/2017

The Assistant Registrar/  
CPIO, New Delhi.

To,

*Reson*  
8/9/17

**Customs, Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi-110066.**

Dated the September 22, 2017

To

**CPIO,  
CESTAT, New Delhi**

Sir,

With reference to your letter F.No. 12-80/CESTAT/CPIO-ND/PP/2017 dated 08.09.2017 (ID No. 12-80/2017) regarding RTI application No. 10510/2017 dated 04.09.2017, it is hereby informed that all the orders dictated to me and transcribed by me (both court and chamber dictations) have been uploaded on the website till date and no order is pending for uploading.

Yours faithfully  
*Bhanu Mehta*  
(Bhanu Mehta)  
PA to Member (Technical)

*22/9/17*

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
West Block-2, R.K. Puram, New Delhi-110066.

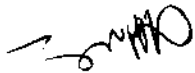
Dated: 21.09.2017

Sub: Information sought under RTI Act, 2005 &  
Reply of RTI Application No.10510/2017 dated 04/09/2017

Ref: **CPIO ID No.12-80/2017 dated 08.09.2017**

Please refer to your letter No.CPIO ID **No.12-80/2017 dated 08.09.2017**, enclosing therewith the RTI Application No.10510/2017 dated 04/09/2017 filed by Shri R.K.Jain, regarding uploading of judgements.

2. In this connection, it is informed that all the orders dictated to me, transcribed by me and duly signed by the Hon'ble Members have been uploaded on the website till date and no order is pending for uploading.



Sr. P.S. to Member (Judicial)  
Shri S.K. Mohanty

CPIO, CESTAI, NEW DELHI.

22/9/17



26/9/17

CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi - 110 066.

Dated : 26.9.2017

Subject : Information sought under RTI Act, 2005.

Sir,

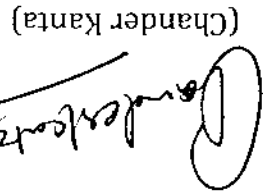
Please refer to your letter F.No. 12-80/CESTAT/CPIO-

ND/VPP/2017 dated 8.9.2017 received on 20.9.2017 seeking to

provide the information in the RTI application No. 10510/2017

dated 4.9.2017, it is submitted that the same are not related to the

office of Shri B. Ravichandran, Member (Technical).



(Chandar Kanta)

Sr. P.S. to Hon'ble Member (Technical)

Shri B. Ravichandran

CPIO, CESTAT, New Delhi

**CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI**

To

The CPIO  
Customs, Excise & Service Tax  
Appellate Tribunal,  
New Delhi.

Dated: 22.9.2017

Sir,

Please refer to your letter F.No. 12-80/CHSTAT/CPIO-ND/PP/2017 dated 08.09.2017 (ID No. 12-80/2017) regarding RTI application No. 10510/2017 dated 04.09.2017. It is informed that I have already uploaded on website all the orders which were dictated to me, transcribed by me after duly signed by Hon'ble President / Hon'ble Members.

*Seema Sadana*  
( Seema Sadana )  
SPS to M(J-VP)

*22/9/17*

✓

- 1 Regional Bench RTI/Appeal/Application.
- 2 Updation of Directory all Benches
- 3 Despatch Report
- 4 Tour/Transfer order
- 5 Counselist Regional bench
- 6 Roster
- 7 Tender
- 8 Circular/Notices
- 9 Vacancy/Advertisement
- 10 Monthly Account Statement
- 11 Monthly Disposal/Pending report

the relevant section.

v). Information relating to the below mentioned matters are only uploaded by the Computer Section as and when received from

information, it may be obtained from the relevant section.

A i) to iv) The section does not possess the required

information pertaining to the section is as under.

Please refer to note dated 08/09/2017 of CPIO enclosing application under RTI Act received from Shri R.K.Jain.The

**Sub:** RTI application filed by Shri R.K.Jain-reg.  
**Refer:** 12-80/CESTAT/CPIO-ND/VPP/2017 dated 08/09/2017

**Note**

Dated: 19.09.2017

**F.No 7(3)/CESTAT/RTI/CompSec/2015  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.**

22/09/17

CPIO, CESTAT Delhi

To

Y.J. Chauhan  
Assistant Registrar  
Computer Section

19/9/17

&1(8)/CESTAT/Comp/Dy. Web & Vol Disc./2015

B. The file dealt are F.No. 7(3)/CESTAT/RTI/CompSec/2015

- 1 Case status
- 2 Listing of date
- 3 Court Proceeding
- 4 Counselist
- 5 Final Order/Misc. Order./Stay Order./Interim Order in pdf seachable form
- 6 News/Updates

updated features.

vi). In compliance to suo motu disclosure, in January, 2017 the Dynamic module website has been launched with following

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

11.09.2017

**SUB : REPLY TO RTI APPLICATION NO. 10510/2017**  
**REF : ID NO. 12-80/2017**

Kindly refer to your letter F.No. 12-80/CESTAT/CPJO-ND/VP/2017 dated 08.09.2017 for furnishing information under RTI Act, 2005. Since the information sought does not pertain to the O/o Hon'ble President, the same cannot be furnished.

**(J.K. GOLAY)**  
**SPS TO HON'BLE PRESIDENT**




**CPJO**

12/9/17  
A

CPIO, CESTAT, New Delhi

(Ranjnu Madhra)  
Sr. P.S. to Hon'ble Member (Technical)  
Shri Ashok Kr. Arya



K. Arya, Member (Technical).

Please refer to your letter F.No. 12-80/CESTAT/CPIO-ND/VPP/2017 dated 8.9.2017 seeking to provide the information in the RTI application No. 10510/2017 dated 4.9.2017, it is submitted that the same are not related to the office of Shri Ashok

Sir,

Subject : Information sought under RTI Act, 2005.

Dated : 22.9.2017

West Block No. 2, R.K. Puram, New Delhi - 110 066.

CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL

2017/9/22

F. No. 12-80/CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 08.09.2017  
ID No: 12-80/2017

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. 10510/2017 dated 04.09.2017 of Shri /Smt. R.K. Jain under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10510/2017 dated 04.09.2017 CPIO ID No. 12-80/2017 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 22.09.2017 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, if you know without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey)  
Central Public Information Officer

To:

1. SPS to Hon'ble President
2. SPS to Hon'ble Mr. S.K. Mohanty M(J)
3. SPS to Hon'ble Mr. B. Ravichandran M(T)
4. SPS to Hon'ble Mr. A.K. Araya M(T)
5. SPS to Hon'ble Mr. V. Padmabham M(T)
6. PA to Hon'ble Registrar
7. Dy. Registrar (Computer) & (Admin.)
8. Dy. Registrar (I/C Customs & ST)
9. Asst. Registrar (Excise Branch)
10. Asst. Registrar (SM Branch)
11. Asst. Registrar I/C Computer Section

15 SEP 2017

SIGN. (DISTRICT SECTION)

Copy to:  
Shri R. K. Jain,  
1512-B, Bhisma Pitamaha Marg,  
Wazir Nagar, New Delhi-110003

Handwritten notes and signatures at the top of the page, including dates like 11/9/17, 11/9/12, and 11/9/13, and names like 'Shri R.K. Jain' and 'V.P. Pandey'. There are also some illegible scribbles and marks.

Mr. Pandey  
5819  
4/9

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) The CIC by Order No. CIC/SB/C/2016/000353-BJ dated 12-6-2017 has directed CESTAT to make a complete suo motu disclosure of the information as sought by the applicant in his RTI Application No. 9806 dated 31-3-2016 (CPIO ID 11-48/2016) (copy of RTI application enclosed as Annexure A). In this regard, please provide the following information : (i) Please provide the date and diary under which the aforesaid order of the CIC has been received. (ii) Please provide the file No. in which aforesaid CIC order is dealt with. (iii) Please provide the name and designation to whom the aforesaid CIC order has been marked for compliance. (iv) Please provide copies of all notesheets and correspondence pages of the file referred to in (ii) above from 15-6-2017 till the date of providing the information. (v) Please provide the details of the information which has been uploaded in compliance to the aforesaid order of CIC. (vi) Please provide the pointwise details of the compliance of the aforesaid CIC order with reference to the applicant's RTI application dated 31-3-2016.

To  
Shri V.P. Pandey  
CPIO & Asst. Registrar  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K. Puram,  
New Delhi - 110066

Ref. No.: RTI/P-195/10510/17  
Dated : 04-09-17

419113  
ID No - 12-82/2017  
4/9/2017  
Mr. Pandey  
at 3-20 PM  
04 SEP 2017  
10/09/2017

Application under Section 6 of the Right to Information Act, 2005

3182/CR/2017  
04/09/2017



Place : New Delhi  
 Encl. : as above  
 13a7:110510  
 45M

Signature of Applicant  
 Telephone No. : 9810077977  
 011-24651101, 24690707  
 Fax No. 011-24635243

7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.
6.	A Postal Order No. 38F 220101 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
	<p>(B) Please provide the file No. in which the suo motu disclosure of the information has been dealt with from 1-1-2014 till the date of providing the information.</p> <p><b>Note:-Please provide pointwise information/response for each of above points.</b></p>

Ref. No.: RTI/P-195/9806/16

Dated : 31-3-2016

31/3

31 MAR 2016

To

Shri V.P.Pandey

CPIO & Asstt. Registrar

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

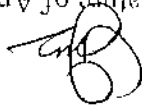
New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhisim Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) As per Section 4 of the RTI Act, all administrative and quasi-judicial orders / decisions are to be proactively disclosed by the Public Authority in a manner that they are easily accessible to public. Despite mandatory provisions of Section 4 of the RTI Act, daily orders (Records of Proceedings) are not proactively disclosed by GSTAT. Long back the work of development of new websites for GSTAT and CAT were undertaken by NIC together, as both the websites have common features. The new website of the CAT had already been launched many months back. The applicant has learnt that due to non-cooperation of the GSTAT Administration, the new website of GSTAT could not be launched, so as to block certain information including disclosure of daily orders. In the GSTAT, the cases are listed and heard out of turn and this practice is going on in the absence of the daily orders being put in the public domain. In this regard, it is submitted that the CAT, National Green Tribunal, Telecom Appellate Tribunal, Electricity Appellate Tribunal, Competition Appellate Tribunal and Armed Forces Appellate Tribunal, are already providing daily orders (Record of Proceedings) on their website as per attached sheets. There is a deliberate and malafide obstruction to the information in violation of Section 4 of the RTI Act. In these circumstances, the applicant requests for following information:

Annexure - A

31/3

Signature of Applicant  
 Telephone No. : 9810077977  
 011-24651101, 24690707  
 Fax No. 011-24635243



7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.
6.	A Postal Order No. 32F 223681 for Rs. 10 towards payment of fee is enclosed herewith.
5.	<p>I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.</p> <p>Note:-Please provide point-wise information/ response for each of above points.</p> <p>(C) Please provide copies of the Minutes of the Meeting held by Shri R.K. Singh, Honble Member (Technical) and in-charge of the GSTAT Computerisation. Please also provide copies of all the records and communications in which Shri R.K. Singh has dealt with the matter concerning the updation and development of the GSTAT website and computerisation of the GSTAT.</p> <p>(B) Please provide name and designation of the officer, who is responsible for the delay in launching of the new website despite its being ready with the NIC, as the CAT website, which is learnt to be same as developed for GSTAT, has already been launched long back. <i>copy was of the</i></p> <p>(iii) Inspection of daily orders (Record of Proceedings) passed by the various Benches of the GSTAT, Delhi, from 1-1-2015 till 29-2-2016.</p> <p>(ii) Copies of the daily orders passed by the various Benches of the GSTAT, Delhi, may be provided to the applicant from 1-3-2016 either by providing them on the GSTAT website or by providing the digital copy of the same on CD or otherwise, the photocopy of the same may be provided to the applicant.</p> <p>(i) Provide copies of the daily orders on the website of the GSTAT in compliance to the provisions of Section 4 of the RTI Act, with immediate effect.</p>